NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.22/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M.

Name	of the Company	Impact Event Managem	ent -Vs- Garodia Automobile F	Pvt.Ltd.
Under Section		9 IBC		
SI. No.	Represent	gnation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1.	Suskant Avisit Gh	estal.	Pelifian.	Avigl ChoRW
2.	Pawar	Kunar Tajod	ia Respondent	Jane 1/2/18

ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor has filed Vakalatnama along with the Board Resolution, which may be taken on record.
- Ld. Counsel for the corporate debtor made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed with a copy in advance to the opposite party.

List it on 28/02/2018 for admission.

(Jinan K.R.)

Sd

Member (J)

8d

(V.P.Singh) Member (I)